

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

13.

C.P.(IB)/132(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Canara Bank

Vs

Sun Infrastructures Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Ruchita Jain a/w Mr. Prakash Shinde i/b MDP and Partners, Ld. Counsel for the Financial Creditor present. Mr. Vivek Punjabi, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Financial Creditor is not ready for argument. She wants some instruction for clarifying the date of default. Today, Counsel for Corporate Debtor appeared and sought one week's time for filing reply. Finally, one week's time is granted. Copy of the reply to be served upon the Counsel for the Financial Creditor at least three days in advance of the next date of hearing.
3. List this matter on **08.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)